

**DELHI MOTOR VEHICLES (SIXTH AMENDMENT)
RULES**

परिवहन तथा नौवहन में त्रासयमें उप-मंत्री
(श्री भक्त दर्शन) : अध्यक्ष महोदय, मैं निम्न-
लिखित पत्र पुनः सभा-पटल पर रखता हूँ :

मोटर गाड़ी अधिनियम, 1939 को धारा
133 की उपधारा (3) के अन्तर्गत
दिल्ली मोटर गाड़ी (छठा संशोधन)
नियम, 1967 की एक प्रति, जो दिनांक
7 मार्च, 1962 के दिल्ली राजपत्र में
अधिसूचना संख्या एफ० 19(18) /
64-67/ टी० पो० टी० में प्रकाशित
हुए थे।

[Placed in Library. See No. LT-1285/68].

**COTTON TEXTILES (CONTROL) SECOND
AMENDMENT ORDER**

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
MOHD. SHAFI QURESHI): I beg to
lay on the Table a copy of the Cotton Textiles
(Control) Second Amendment Order, 1968,
published in Notification No. S.O. 2463 in
Gazette of India dated the 13th July, 1968,
under sub-section (6) of section 3 of the
Essential Commodities Act, 1955. [Placed in
Library, See No. LT-1742/68].

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the
following messages received from the
Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions
of rule 127 of the Rules of Proce-
dure and Conduct of Business in
the Rajya Sabha, I am directed to
inform the Lok Sabha that the
Rajya Sabha, at its sitting held on
the 12th August, 1968, agreed
without any amendment to the Inter
State Water Disputes (Amend-
ment) Bill, 1968, which was passed
by the Lok Sabha at its sitting held
on the 1st August, 1968."
- (ii) "I am directed to inform the Lok
Sabha that the Rajya Sabha at its
sitting held on Tuesday, the 13th
August, 1968, adopted the follow-
ing motion in regard to the Joint
Committee of the Houses on the

Government (Liability in Tort)
Bill, 1967:—

"That this House concurs in the
recommendation of the Lok Sabha
that the Rajya Sabha do appoint
a member of the Rajya Sabha to
the Joint Committee of the Houses
on the Bill to define and amend the
law with respect to the liability
of the Government in tort and to
provide for certain matters con-
nected therewith, in the vacancy
caused by the resignation of Sardar
Raghubir Singh Panj hazari and
resolves that Shri Chakrapani
Shukla, Member of the Rajya
Sabha, be appointed to the said
Joint Committee."

PRESIDENT'S ASSENT TO BILL

SECRETARY: Sir, I also lay on the
Table the Press and Registration of Books
(Amendment) Bill, 1968 passed by the
Houses of Parliament during the current
session and assented to by the President
since a report was last made to the House
on the 9th August, 1968.

12.36 Hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIA-
MENTARY AFFAIRS AND COMMUNI-
CATIONS (Dr. RAM SUBHAG SINGH):
Sir, Government Business in this House
during the week commencing 19th August,
1968, will consist of:

1. Consideration of any part-discussed
item carried over from today's order
paper.
2. Discussion and voting on the Sup-
plementary Demands for Grants
(Railways) for 1968-69 and Demands
for Excess Grants (Railways) for
1965-66.
3. Consideration and passing of the
Gold (Control) Bill, 1968, as reported
by Joint Committee.
4. General Discussion on the Bihar
Budget for 1968-69 and discussion and
voting of the Demands for Grants
relating thereto.